

DIVISION BENCH  
COURT - II

**P-106**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/70(KB)2023

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>CONSOLIDATED SHIPPING LINE INDIA PRIVATE LIMITED VS SUPREME &amp; COMPANY PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 9</b>

**Appearance (via video conferencing/physically)**

Ms. Sonal Shah, Adv. ] For the Operational Creditor

Mr. Aniket Chaudhury, Adv. ]

Ms. Urmila Chakraborty, Adv. ] For the Corporate Debtor

Mr. Arkodeb Sinha, Adv. ]

Ms. Simran Moni, Adv. ]

**ORDER**

1. Learned Counsel for the Operational Creditor present. Learned Counsel for the Corporate Debtor present.
2. Heard both the learned Counsel for the parties extensively and there was a direction to file supplementary affidavit to bring on record the GST returns which has been done.
3. Learned Counsel appearing on behalf of the Operational Creditor has furnished written notes of arguments. Learned Counsel appearing on behalf of the Corporate Debtor is directed to file written notes of arguments by Friday i.e., 17<sup>th</sup> May, 2024.
4. Let written notes of arguments be exchanged between the parties.
5. **Reserved for orders.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**